



J&K HIGH COURT LEGAL SERVICES COMMITTEE,

JAMMU

NOTIFICATION

The High Court Legal Services Committee is organising National Lok Adalat on **13th July, 2019** in both the wings of Hon'ble High Court.

It is notified for all the concerned that the following types of cases Pre-Litigation and pending before both the wings of Hon'ble High Court Jammu/Srinagar shall be taken up before the National Lok Adalat :-

Pre-Litigation Cases :

- (i) NI Act cases under Section 138
- (ii) Bank Recovery cases
- (iii) Labour dispute cases
- (iv) Electricity and water Bills (excluding non-compoundable);
- (v) Others (Criminal Compoundable, Matrimonial and other Civil disputes).

Pending in the Courts (which are reflected on National Judicial Data Grid):

- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT
- (v) Labour disputes
- (vi) Electricity and water Bills (excluding non-compoundable)
- (vii) Matrimonial disputes;
- (viii) Land Acquisition cases
- (ix) Services Matters relating to pay and allowances and retrial benefits
- (x) Revenue cases
- (xi) Other Civil cases (rent easmentary rights, injunction suits, specific performance suits) etc

Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case, if the case is:-

Pending before High Court wing Jammu/Srinagar Pre-Litigation Matters	i) Registrar Judicial High Court wing Jammu/Srinagar ii) Secretary HCLSC, Front Office High Court wing Jammu/Srinagar
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by or before **25th May, 2019.**

No:- **72/HCLSC/Sg/2019**
Dt. **10-5-19**


(Abdul Nasir)
Secretary
High Court Legal Services Committee Srinagar

Copy to :-

1. Incharge e.court, High Court of J&K Jammu for information with the request to upload the Notification on the official website.